



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/ Jammu

Notification  
Srinagar, the 16<sup>th</sup> August, 2017

SRO 337- In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the following officers to be the executive Magistrates of the first class who shall exercise all the powers of an executive Magistrate of the first class within their respective territorial jurisdiction of District Reasi:-

S.No	Name of the Officer S/Shri	Designation and Place of Posting
1	Jamal Din	Naib Tehsildar, Salal
2	Hukam Chand	Naib Tehsildar, Reasi
3	Hans Raj	Naib Tehsildar, Dera Baba Bandha Badhur
4	Mohd Sadiq	Naib Tehsildar, Pouni

By order of the Government of Jammu and Kashmir.

Sd/-  
(Abdul Majid Bhat)  
Secretary to Government,  
Department of L, J&PA

NO:LD(P) 2007/Reasi Dated: 16 -08- 2017

Copy to the:-

1. Commissioner/ Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court, Srinagar.
4. District Magistrate, Reasi. This is with reference to his letter No. DM/RSI1786 dated 5-08-2017.
5. General Manager, Government Press, Srinagar for publication in an extra Ordinary issue of the Government Gazette.
6. SRO Section, Department of Law, Justice and PA ( W.7. S.C).

(Khursheed Ahmad Bhat)  
Assistant Legal Remembrancer,  
Department of Law, Justice & PA